

(a) whether Government have allowed the import of Copra from Ceylon;

(b) if so, the terms and conditions thereof; and

(c) the amount of Copra imported during the last three years ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A.C. GEORGE) : (a) and (b) Import of Copra is allowed from all permissible sources of supply including Ceylon.

(c) The quantity of Copra imported in the last three years from Ceylon was as follows :

	Metric Tons
1968-69	7,224
1969-70	10,425
1970-71	12,850

M.M.T.C. Plan to Export Coal to Europe

***198. SHRI P K DEO :** Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the attention of Government of India has been drawn to a report in the Indian Express of the 27th September, 1971 stating that Minerals and Metals Trading Corporation are planning to Export Coal to Europe;

(b) if so, the anticipated foreign exchange earnings therefrom, and

(c) the countries to which coal is proposed to be exported ?

THE MINISTER OF FOREIGN TRADE (SHRI L.N. MISHRA) : (a) Yes, Sir.

(b) and (c) : Negotiations by the MMTC are in an exploratory stage and therefore it is not possible now to state the names of countries with which contracts may be concluded, the quantities that may be ultimately sold and the likely foreign exchange earnings on the sales. During 1969/70 and 1970/71, MMTC actually sold coal worth

about Rs. 80 lakhs to Western Europe.

Pending cases in High Courts

***199. SHRI K. LAKKAPPA :
SHRI P.A. SAMINATHAN :**

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Committee of Judges to go into the problem of arrears in the High Court and to suggest remedial measures has submitted its report;

(b) if so, the main recommendations of the Committee;

(c) when these recommendations will be implemented, and

(d) the steps Government propose to adopt in the intervening period to remedy the situation ?

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. GOKHALE) : (a) Not yet, Sir.

(b) and (c) Do not arise.

(d) The Committee is expected to submit its Report before the end of this year. In view of this, the question of adopting any measures in the intervening period does not seem to arise, but the strength of the judges in the various High Courts is being reviewed by the Chief Justices and the State Governments from time to time and prompt action is being taken by the Govt. of India whenever any recommendations from them are received.

Use of Inspection Coaches and Saloons by Officers on Deputation to Railway Audit Department

***202. SHRI K. SURYANARAYANA :** Will the Minister of RAILWAYS be pleased to state :

(a) whether the Officers of the Indian Audit and Accounts Department, while on deputation to the Railway Audit Department, are entitled to the use of metal passes, inspection coaches and saloons on the same lines as the Railway Officers;